

Annexure-3

Name of the corporate debtor: CIAN HEALTHCARE LIMITED CIN:-L24233PN2003PLC017563

Date of commencement of CIRP: 14-08-2024

List of Creditors as on 14-08-2024 (Based on the claim received upto 19-02-2025)

Summary of List of Secured financial creditors (other than financial creditors belonging to any class of creditors)

Sr. No	Name of Creditor	Details of Claim Received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount Covered by security Interest	Amount covered by guarantee	Whether related party ?	% voting share in CoC					
1	IDBI Bank Limited	27-12-2024	124753005.00	124753005.00	Secured			NO	38.16	2085968.00	0	-	0.00	
2	Bank of Baroda	27-12-2024	11,65,61,717.11	116561717.11	Secured	Yes	31800000*	NO	35.65	0	0	-	0.00	
3	Union Bank of India	27-12-2024	6,25,93,311.20	62593311.20	Secured			NO	19.15	0	0	-	0.00	
4	SIDBI	27-12-2024	2,08,73,310.00	20873310.00	Secured			NO	6.39	0	0	-	0.00	
5	Yes Bank	27-12-2024	19,01,846.92	1901846.92	Secured	Yes	-	NO	0.58	0	0	66,184.00	0.00	Amount not In tally with books of account
	Total		32,66,83,190.23	32,66,83,190.23	-	-	-	-	99.93	20,85,968.00	-	-	-	-

* Latest information has been called, and same is awaited.

Notes:

- All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.
- As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.
The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.